NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CP No. 225 (ND)/2011

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017

NAME OF THE COMPANY: Shri Neelmani Sharma Vs. M/s Pandit Munshi Ram and Associates and Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME

DESIGNATION

REPRESENTATION

SIGNATURE

For the Petitioner(s):

Mr. Shohit Chaudhary and Mr. Anuj Jhawar,

Advocates

For the Respondent(s): Mr. Sanjiv Dagar, Advocate

ORDER

CA No. 258/2017 has been filed. Notice of the same has been accepted by the Ld. Counsel for the Respondent. Reply to the CA as well as in the main CP be filed.

The Petitioner prays for grant of interim protection. It is his case is that during the pendency of the present proceedings, the Respondent has unilaterally appointed two Additional Directors. This he learnt from the portal of the ROC.

However, this Bench is of the opinion that without appraisal of the defence raised by the opposite side, it would neither be justified nor expedient to pass any order that may be to the detriment to the business of the Respondent company.

With respect to the interim direction, it is directed that a status quo be maintained in respect of the fixed assets of the company. It is also directed that any decision taken by the Respondent shall be subject to the outcome of present proceedings.

To come up on 22nd November, 2017.

(S. K. Mohapatra) Member (T) (Ina Malhous, Member (J)